

18
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD

Co. Appeal No. 72/252/NCLT/AHM/2017

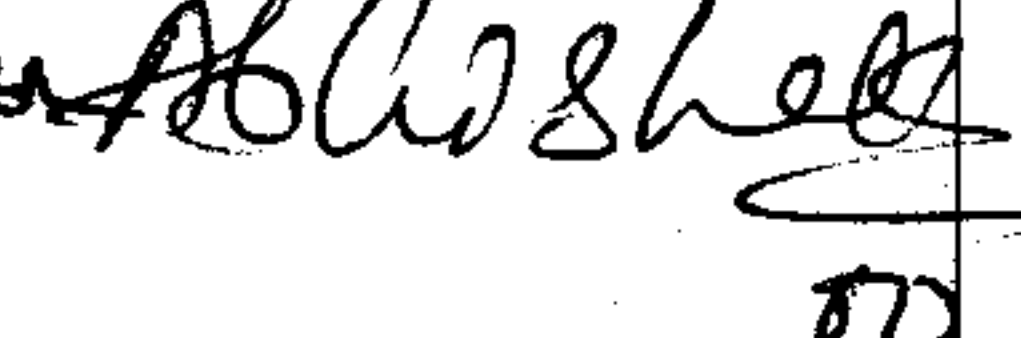

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

Name of the Company: Sanjeev Saxena
(Mercury Mines & Minerals Pvt Ltd).
V/s.
Registrar of Companies, Gwalior.

Section of the Companies Act: Section 252 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
-------	------------------------	-------------	----------------	-----------

1.	ABHISHER MODI	AR	AR PETITIONER	
2.	CA. SAMANK MOHABE	AR	PETITIONER	

ORDER

Learned PCS Mr. Abhishek Modi with Learned PCS Mr. Samank Mohabe present for Appellant. None present for ROC.

Appellant is directed to issue notice of date of hearing and copy of application on ROC and shall file proof of service.

Appellant is directed to file bank statement of the company, latest income tax return of the company and the affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

List the matter 22.12.2017.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 30th day of November, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL